

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 2007 of 2021**

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Yamuna Chaudhry	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: Mr. A.K. Chaturvedy, Advocate
For the State	: Mr. P. Chatterjee, Addl. P.P.

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**Order No.02 Dated- 17.04.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner submits that the petitioner will file a supplementary affidavit regarding criminal antecedent of the petitioner.

List this anticipatory bail application after filing of the said supplementary affidavit under the heading '**for Admission**'.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application shall stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**

Gunjan-